given financial assistance by way of loans and underwriting of the order of about Rs. 118 crores to the undertakings registered under section 26 of the M.R.T.P. Act, 1969 and a sum of Rs. 600 crores to other undertakings.

(b) There is no special rate of interest prescribed for assistance to the undertakings registered under the M.R.T.P. Act, 1969. The normal lend. ing rate of interest to institutions for term loans is 11 per cent. However, for projects located in specified backward areas, institutions charge a concessional rate of interest of 9.5 per cent per annum (10 per cent in the case of foreign currency loans). In respect of loans sanctioned under the Soft Loan Scheme for modernisation in selected industries, the rate of interest is 7.5 per cent. Rates of interest in respect of finance made available by means other than term loans very depending upon the type of assistance sanctioned, location of the industry and the interest rate prevalent on the date of sanction.

किसानों के घरों में दालों की जमाखोरी

*436. श्री नत्यी सिंह : श्री सैयद निजामुद्दीन : . श्री कमलताय झा : श्री नागेइवर प्रसाद शाही :

क्या वाणिज्य तथा नागरिक पूर्ति ग्रीर सहकारिता मंत्री यह बताने की कृपा करेंगे कि:

- (क) क्या सरकार को ज्ञात है कि सरकार द्वारा दालों की कीमत ग्रीर स्टाक की ग्रधिकतम सीना निर्धारित कर दिये जाने के बाद दिल्ली के ब्यापारियों ने ग्रपनी दालों के स्टाक दिल्ली से बाहर भेज दिए हैं श्रीर उन्हें किसानों के घरों में जना कर दिया है: ग्रीर
- (a) यदि हां, तो देश में जमाखोरी
 ग्रीर मुनाफाखोरी की बुराई से सब्ती से

निपटने के लिए सरकार क्या उपाय करने का विचार रखती है ?

†[Hoarding of pulses in houses of farmers

*436. SHRI NATHI SINGH:
SHRI SYED NIZAM-UD-DIN:
SHRI 'KAMALNATH JHA:
SHRI NAGESHWAR PRASAD
SHAHI:

Will the Minister of COMMERCE AND CIVIL SUPPLIES AND CO-OPERATION be pleased to state;

- (a) whether Government are aware that after Government fixed the prices and stock ceiling in respect of pulses, the dealers in Delhi have removed their stocks of pulses to places outside Delhi and are hoarding them in the houses of farmers there; and
- (b) if so, what measures Government propose to adopt to deal effectively with the menace of hoarding and profiteering in the commodity?

वाणिज्य तथा नागरिक पूर्ति श्रोर सहकारिता मंत्रालय में राज्य मत्री (श्री कृष्ण कुसार गोयल) : (क) केन्द्रीय सरकार ने दालों के स्टाक की श्रधिकतम सीमायें निर्धारित करने के लिए एक श्रादेश जारी किया है। दालों के मुल्य निर्धारित करने वाला कोई श्रादेश जारी नहीं किया गया है। केन्द्रीय मरकार श्रयवा दिल्ली श्रवासन को एसी कोई सूचनायें नहीं मिली हैं कि दिल्ली के व्यापारी दालों का श्रपना स्टाक दिल्ली से बाहर के स्थानों को ले गये हैं श्रीर उन्हें किमानों के घरों में जमा रखें हये हैं।

(ख) राज्य सरकारो संघ शासित क्षेत्रों, जो कि कार्यान्वयन करने वाली एजन्सियां हैं, से कहा गया है कि वे आवण्यक वस्तु अधिनियम तथा उसके अन्तर्गत जारी किए गए आदेशों जैसे उपायों का प्रयोग करके जमाखोरी, मुनाफाखोरी तथा दूसरी कदाचारों को रोके !

^{†[]} English translation.

" †[THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE, CIVIL SUPPLIES AND COOPERA-TION (SHRI KRISHNA KUMAR GOYAL): (a) The Central Government have issued an Order to fix ceiling limits for the stocks of pulses. No order has been issued fixing the prices of pulses. No reports have been received either by the Central Government or the Delhi Administration that dealers in Delhi have removed their stocks of pulses to places outside Delhi and are hoarding them in the houses of farmers.

(b) State Governments/Union Territory administrations who are the executing agencies, have been asked to check hoarding, profiteering and other malpractices by making use of measures like the Essential Commodities Act, and orders issued thereunder.

Handing over of management of Public Sector Units to workers

*437. SHRI PIARE LALL KUREEL
urf PIARE LALL TALIB:
SHRI JAGDISH JOSHI:
SHRI IBRAHIM KALANIYA:
SHRI KHURSHED ALAM
KHAN:

Will the Minister of FINANCE AND REVENUE AND BANKING be pleased to state:

- (a) whether there is any proposal under Government's consideration to Hand over the management of some public sector units to workers; and
- (b) if so, what are the details in this regard?

THE MINISTER OF FINANCE AND REVENUE AND BANKING (SHRI H. M. PATEL): (a) Government is not considering any proposal as such to hand over the management of some public sector units to workers.

(b) Does not arise.

Abolition of Sales Tax

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*438. DR. V. P. DUTT:
SHRI SARDAR AMJAD ALI:
SHRI SITARAM KESRI:
SHRI BHISHMA NARAIN
SINGH:

SHRI BHAIRAB CHANDRA
MAHANTI:

Will the Minister of FINANCE AND REVENUE AND BANKING be pleased to refer to the answer to Unstarred Question 385 given in the Rajya Sabha on the 21st June, 1977 and state:

- (a) whether the Indirect Taxation Enquiry Committee which was reviewing the structure of all the indirect taxes—Central, State and local, has submitted its report to Government; and
- (b) if so, what decision Government have taken in regard to the abolition of sales tax and octroi duty and replacing these levies by excise duty?

THE MINISTER OF FINANCE AND REVENUE AND BANKING (SHRI H. M. PATEL): (a) The Government has recently received Part I of the final report of the Indirect Taxation Enquiry Committee. Part II of the final Report is, however, yet to be received.

(b) As the Report relates to taxation proposals, among other things, the contents thereof are being treated as confidential for the present. Part I of the Report is presently under study. Since sales tax and Octroi duty both are State subjects under the Constitution, the State Governments will have to be consulted. It is too early to take any decision in the matter.

Indo-Polish trade talks

- *439. SHRI JANARDHANA REDDY: Will the Minister of COM-MERCE AND CIVIL SUPPLIES AND COOPERATION be pleased to state:
- (a) whether it is a fact that a Trade Delegation from Poland visited India

^{†[]} English translation.